

among themselves to serve as members of the Rubber Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder".

*The motion was adopted.*

**(v) Spices Board**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : Sir, I beg to move :

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board Act, 1986, read with rule 4 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to the other provisions of said Act and the Rules made thereunder".

MR. SPEAKER. The questions is :

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board Act, 1986, read with rule 4 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to the other provisions of said Act and the Rules made thereunder".

*The motion was adopted.*

**(vi) National Welfare Board for Seafarers**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Sir, I beg to move :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules".

MR. SPEAKER : The question is :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules".

*The motion was adopted.*

**(vii) National Shipping Board**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Sir, I beg to move :

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed

to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act".

**MR. SPEAKER :** The question is :

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act".

*The motion was adopted.*

(viii) Central Silk board

[*Translation*]

**THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) :** Sir, I beg to move :

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act".

[*English*]

**MR. SPEAKER :** The question is :

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may

direct, four Members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act"

*The motion was adopted.*

**12.51 hrs.**

**MOTION OF THANKS ON THE PRESIDENT'S ADDRESS**

[*English*]

**MR. SPEAKER :** We will take up matters under rule 377 after we finish the discussion and voting of the Motion of Thanks on the President's Address moved on 16th July, 1991.

Shri Jeevarathinam was on his legs he may speak for some more time

**SHRI YAIMA SINGH YUMNAM (Inner Manipur) :** Mr. Speaker, Sir, I am on a point of order. Under the rules of business of this House, the mover of a motion is entitled to speak on the Motion. The Hon Member from Nagaland has moved an amendment to the Motion. It is also a Motion and so he is entitled to speak. Yesterday, it was agreed that the House would sit up to 8.00 p.m. and he was supposed to speak, but quorum was not there and so he could not speak yesterday.

**MR. SPEAKER :** I have understood your point of order. Your point of order is out of order. I will allow that Member to speak. Please take your seat now.

(*Interruptions*)

**SHRI EBRAHIM SULAIMAN SAIT (Ponnani) :** Mr. Speaker, Sir, today is Friday and so we must have Lunch break. The Prime Minister should be requested to reply to the